

Recommendations made by Chattopadhyaya Commission

1187. SHRI ISH DUTT YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) what is Govt's stand on each of the recommendations made by Chattopadhyaya Commission;

(h) whether any negotiations have been held with teacher's organisation recently; and

(c) if so, what are the details thereof and if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI BHA-GEY GOBARDHAN): (a) An Action Taken Report on the recommendations made by Chattopadhyaya Commission had already been laid on the Table of the Sabha on 11-12-87 and 13. 5. 88.

(b) Yes, Sir.

(c) Different organisations of teachers of Delhi have been representing to the Government in connection with their demands for implementation of Chattopadhyaya Commission Report. Their main demands relate to the grant of single running pay scale and medical allowance at the rate of Rs. 7. 5 per cent of the basic pay. The Government has not accepted the demand for single running pay scale as it would not be in the best interests of maintaining the educational standards and may act as a dis-incentive to teachers in acquiring higher qualifications. The demand for medical allowance at the rate of Rs. 7. 5 per cent of the basic pay has not been found acceptable as medical allowance cannot be given irrespective of the actual need.

Marketing of medicines without price approval

1188. SHRIMATI RATAN KUMARI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Unstarred Question 2113 given in the Rajya Sabha on 27th August, 1990 and state:

(a) whether it is a fact that his Ministry have received a number of communications from consumer and Members of Parliament about over charging of prices of medicines and marketing of medicines without price approval;

(b) what is the total number of such communications received in during the year 1990; and

(c) what action has been taken thereon?

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) Yes, Sir, .j

(b) and (c) A number of communications on the subject have been received. All the cases are at various stages of processing. In two cases, investigation is at final stage. Show cause notices, where-ever necessary, have also been issued to the concerned companies.

Irregularities in the HOCL

1189. SHRIMATI RATAN KUMARI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that a num. ber of irregularities have come to the notice of his Ministry in regard to the functioning of Hindustan Organic Chemicals Ltd.;

(b) if so what are the details there-of;

(c) whether it is also a fact that Government Director on its Board is directly interfering with the sales and purchases; and

(d) what steps have been taken to investigate the irregularities being committed in this company?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PRA-I KASH): (a), (b) and (d) Information is being collected and will be laid on the table of the House.

(c) No, Sir.